

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. – IV

Service Tax Appeal No. 1709 of 2011 [DB]

[Arising out of Order-in-Original No. 37/2011(ST)-Comm. dated 16.08.2011
passed by the Commissioner of Central Excise, Jaipur – I]

**Commissioner of Central Excise,
Jaipur - I**

NCR Building, C-Scheme,
Jaipur - 302005

...Appellant

VERSUS

M/s. Avas Vikas Ltd.

4-SA-24,
Jawahar Nagar, Jaipur

...Respondent

APPEARANCE:

Mr. Harshvardhan, Authorised Representative for the Department
Mr. Bipin Garg & Ms. Jwaria Kainaat, Advocates for the Respondent

**CORAM: HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)
HON'BLE DR. RACHNA GUPTA, MEMBER (JUDICIAL)**

DATE OF HEARING: **07.10.2022**
DATE OF DECISION: **02.12.2022**

ORDER

DR. RACHNA GUPTA

The appeal is partly allowed. For order, see order of date in
Service Tax Appeal No. 1668 of 2011.

**(P.V.SUBBA RAO)
MEMBER (TECHNICAL)**

**(DR. RACHNA GUPTA)
MEMBER (JUDICIAL)**

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